

Shri Tyagi: Will it then come as a Calling Attention Notice?

Mr. Speaker: No. He may participate in the discussion.

Shri Tyagi: It is not my intention to participate in the discussion.

Mr. Speaker: He may then ask another hon. Member to participate in the discussion.

Shri Tyagi: On a point of order, Sir. I would like to have your ruling is it out of order?

Mr. Speaker: I am not allowing it now. It is an academic issue. The hon. Member wanted to call the attention of the Minister to a particular matter. I cannot immediately allow it merely because he has given a Calling Attention Notice. It is not an Adjournment Motion. A Calling Attention Notice takes time to be considered. I shall take time to consider whether I should admit it or not. Tomorrow, I will consider this matter and shall call on him.

Shri Ram Krishan Gupta: (Mahendragarh): The time allotted to it may be increased. I mean the Punjab Suba issue.

12-19 hrs.

RE: MOTION FOR ADJOURNMENT

श्री प्रकाशचौर क्षात्री (गुडगाव) :

अध्यक्ष महोदय, मैंने एक काम को प्रस्ताव इस सम्बन्ध में दिया है कि स्वामी रामेश्वरानन्द जिस आर्य समाज मंदिर में धनदान कर रहे हैं आज में ठीक सात दिन पहले एक ऐसी घटना घटी कि वहां पर एक बम फेंका गया था और कल फिर इसी प्रकार की घटना घटी है जिस कमरे में स्वामी जी निवास करते हैं वहां पर बम फेंका गया और वह बम आर्य समाज मंदिर से टकरा कर टूट गया। पिछली बार गृह-कार्य मंत्री श्री बाजार ने कहा था कि हम ने वहां पर पुलिस

का प्रबन्ध बढ़ा दिया है तो भी कल इतनी भयंकर घटना घटी और पुलिस जो वहां पर खड़ी थी यद्यपि उसमें से एक पुलिस के आदमी को चोट भी लगी है तो भी पुलिस अकमण्य बनी हुई है ऐसी स्थिति में जब कि एक पवित्र कार्य वहां हो रहा है चल रहा है एक धर्म मंदिर के ऊपर एक पटवंत्र के रूप में आक्रमण किया जाय तो ऐसी स्थिति में गवर्नमेंट को इस स्थिति पर अग्रय्य विचार करना चाहिये।

Mr. Speaker: Shri Prakash Vir Shastri has tabled an Adjournment Motion regarding this subject. This is what he says:

"The situation arising out of a second bomb explosion in the Arya Samaj Mandir-Diwan Hall, Delhi, where Swami Rameshwaranandji is on fast for the maintenance of the unity of Punjab be discussed."

I find from the cutting from the newspaper that he has given to me that it was a cracker which was thrown in the Diwan Hall. Now, the hon. Member calls it a bomb. What is this?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The matter is already under investigation. About ten persons have been interrogated and the police are taking all proper steps in this respect.

Mr. Speaker: Very well; all proper steps will be taken to safeguard the life.

12-21 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IM-
PORTANCE

REPORTED DEATHS DUE TO HOUSE
COLLAPSE IN DELHI

Shrimati Masda Ahmed (Jorhat):
Under rule 197, I beg to call the

attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:—

“The reported deaths of seven persons in Delhi due to house collapse and drowning in flooded nullahs following heavy rainfall on the 2nd August, 1961.”

The Minister of State in the Ministry of Home Affairs (Shri Datar): On 2nd August, 1961, Delhi witnessed an unprecedented rainfall, the heaviest for any day in August during the last 70 years, of 7.65 inches spread over only 7 hours. Consequently the people of Delhi had to suffer inconveniences, difficulties, some loss of property and tragic loss of life. Our sympathies are all with them. The Prime Minister and the Home Minister had also occasion to visit some of the affected areas. Extensive details about this heaviest rain and the resultant loss of life and property have appeared in the press. In all seven valuable lives have been lost in Delhi. All of them were tragically entrapped in accumulated or gushing water by accident. This is most unfortunate and we are extremely sad over it. Our sincerest sympathies are for the families of the departed souls.

Shrimati Masida Ahmed: According to Press Report—the underground rain-water tunnel near the Safdarjung Hospital was about 3 feet in diameter, which caused the loss of six lives. The House would desire to know how such a big opening was kept uncovered and who is responsible for this tragic happening?

Shri Datar: Immediately action was taken to see that all water was drained off.

Shri S. M. Banerjee (Kanpur): It was brought to the notice of the Minister that there was an article in the Hindustan Times that the subsoil water is coming up in Delhi and this

is spreading disease. What steps have been taken to counteract this?

Mr. Speaker: This is about house collapse.

Shri S. M. Banerjee: There is house collapse because of this also.

Mr. Speaker: Do houses collapse on account of insects? I cannot understand. (Interruptions).

12.22 hrs.

PAPERS LAID ON THE TABLE
Tea (Third Amendment) Rules 1961

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table a copy of the Tea (Third Amendment) Rules, 1961, published in Notification No. G.S.R. 1027 dated the 12th August, 1961, under sub-section (3) of section 29 of the Tea Act, 1953. [Placed in Library, See No. LT-3168 61].

REPORT OF INDIAN GOVERNMENT DELEGATION TO 45TH SESSION OF INTERNATIONAL LABOUR CONFERENCE

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Report of the Indian Government Delegation to the 45th session of the International Labour Conference held at Geneva in June, 1961. [Placed in Library, See No. LT-3169 61].

12.22 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha